

(b) if so, how long it will take to find out the results?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Yes.

(b) It is too early to say; in any case not before one year.

Jeetha System in Mysore

1858. **Shri Hem Barua:**
Shri Hari Vishnu Kamath:
Shri Nath Pai:
Shri Alvares:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that in Mysore State, as stated by the Commissioner for Scheduled Castes and Scheduled Tribes, a bonded labour system called the 'Jeetha' system, under which agricultural labourers bind themselves and/or their children to serve the money-lending classes in return for loans, in prevalence;

(b) whether the same or similar systems are prevalent elsewhere also in our country;

(c) if so, whether it is not unconstitutional and illegal; and

(d) the measures taken to end the same?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) to (d). Replies from Mysore and other State Governments are awaited. As soon as the information is available, it will be laid on the Table of the House.

Bengali Encyclopaedia

1859. **Dr. Ranen Sen:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that two volumes of 'Bharat Kosh' the Bengali Encyclopaedia have been published by Bangiya Sahitya Parishad,

Calcutta and that adequate assistance has not been rendered to the Parishad therefor by the Government of India; and

(b) if so, the extent of assistance rendered by Government?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). The two volumes of Bharat Kosh have already been published by the Bangiya Sahitya Parishad. The Government of India have so far released Rs. 56,250/- to the Government of West Bengal for the project @ 50 per cent of the approved expenditure. The remaining 50 per cent of expenditure has been met by the State Government. No representation has so far been received from the State Government about the inadequacy of assistance to the Parishad.

Payment of Bonus by Oil Companies

1860. **Shri A. K. Gopalan:**
Shri Imbichibava:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government are aware that Esso, Burma Shell, and Caltex Companies at Ernakulam have refused payment of bonus violating the agreements in force; and

(b) if so, the steps taken against the employers who violated the agreement?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) and (b). There was an industrial dispute between the Companies and their employees regarding bonus: it was referred by the Government of Kerala for adjudication to the Industrial Tribunal, Kozhikode, under the Industrial Disputes Act, 1947. However, during the pendency of the proceedings the parties arrived at a compromise and the matter has been settled accordingly.